

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of order: 24-9-96

OA No.501/1996

Veeramuthu .. Applicant

Versus

Union of India and Ors. .. Respondents

Mr. R.C.Gaur, counsel for the applicant

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. O.P.Sharma, Administrative Member

ORDER

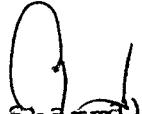
Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Applicant, Veeramuthu has filed this application under Section 19 of the Administrative Tribunals Act, 1985 (for short, the Act), for appointment on compassionate grounds under indigent circumstances on the death of his father while in service as a Khalasi in the Jaipur Division of the Indian Railways. His father has expired on 9-8-95. The applicant has stated that he has 5/ brothers and sisters and the minor applicant being a major son of the deceased railway employee, is under an obligation to look after the family. The learned counsel for the applicant does not want to press this application on merits but he intends that the notice for demand of justice at Annexure-46 dated 30-7-96 be treated as a representation under Section 20 of the Act and the same be decided on merits.

2. We, therefore, dispose of this OA at the stage of admission with a direction to respondent No.4 to take a decision on the notice for demand

of justice/representation at Ann. A6 dated 30-7-96

on merits through a speaking order within a period of 3 months from the date of receipt of a copy of this order. A copy of the OA alongwith the Annexures thereto shall be forwarded to respondent No.4 for necessary action.


(O.P. Sharma)
Administrative Member

G.K.K.
(Gopal Krishna)
Vice Chairman